

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, inter alia seeking (i) reimbursement of SRLDC Fees and Charges (ii) consideration of SHR corresponding to the normative boiler efficiency applicable for sub-bituminous coal instead of bituminous coal; and (i) reimbursement of additional expenditure incurred on account of change in law events, viz., GST on imported coal handling charges and in-land transportation charges in terms of the PPA dated 19.12.2013 executed inter se the parties.

Petitioner : Moxie Power Generation Limited (MPGL)

Respondent : Tamil Nadu Power Distribution Corporation Limited (TNPDC)

Date of Hearing : **10.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, MPGL
Shri Hemant Singh, Advocate, MPGL
Shri Lakshyajit Singh, Advocate, MPGL
Shri Saksham Saxena, Advocate, MPGL
Shri Shubhanker, Advocate, MPGL
Shri Arun Lal, Advocate, MPGL
Shri Devyanshu Sharma, Advocate, MPGL
Ms. Lavanya Panwar, Advocate, MPGL
Shri Anant Singh Ubeja, Advocate, MPGL
Shri Anas Rangrez, Advocate, MPGL
Ms. Anusha Nangarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent made detailed oral submissions and concluded their respective arguments.

2. At the request of the parties, the Commission also permitted both sides to file their respective written submissions within two weeks, with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

